

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II  
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 18.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA) Merger & Amalgamation/10/2021
NAME OF THE COMPANY	E Centric Solutions Pvt Ltd (Transferor Co.) & Ecentric Digital Pvt Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned counsel for the Petitioner present. He is directed to publish the next date of hearing in Business Standard (English) and Nava Telangana (Telugu) Newspapers dailies respectively both published from Hyderabad at least ten days before the next date of hearing. Petitioner is also directed to issue notice to Statutory Authorities viz., RD, RoC, OL and Income Tax as per the provisions of Sec.230(5) of the Companies Act, 2013 read with Rule 8 of the Companies(Compromises, Arrangements and Amalgamations) Rules 2016.

Matter stands adjourned to 23.04.2021.



**MEMBER TECHNICAL**



**MEMBER JUDICIAL**